

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI
MEMORANDUM OF APPEAL**

APPEAL NO. 17 OF 2023

**(Under Section 16(g) read with Section 18(1) of the National Green
Tribunal Act, 2010)**

IN THE MATTER OF:

ANSAL HOUSING LTD.

...APPELLANT

VERSUS

MoEF&CC & ORS.

...RESPONDENTS

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S. NO.	PARTICULARS	PAGE NO.
1.	Copy of the Order dated 02.01.2024 passed by the Hon'ble Supreme Court of India in the matter of " <i>Vanashakti v. Union of India</i> " being Writ Petition (C) No. 1394 of 2023	1
2.	Proof of Service	2



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PLACE: NEW DELHI
DATED: 18.07.2024

ITEM NO.23

232
COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1394/2023

VANASHAKTI

Petitioner(s)

VERSUS

UNION OF INDIA

(FOR ADMISSION
ORDERS/DIRECTIONS)

and

IA

Respondent(s)

No.257416/2023-APPROPRIATE

Date : 02-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Vanshdeep Dalmia, AOR
Ms. Anisha Jian, Adv.
Ms. Tanya Shrivastava, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice returnable in four weeks.
2. Until further orders, there shall be stay of operation of the Office Memoranda dated 7th July, 2021 and 28th January, 2022 issued by the Ministry of Environment, Forest and Climate Change.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS(BEENA JOLLY)
COURT MASTER (NSH)